

ITEM NO.9

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11430/2013

(Arising out of impugned final judgment and order dated 20-09-2012 in CMWP No. 1499/2005 passed by the High Court Of Judicature At Allahabad)

A.S. SOLANKI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA 121562/2018)

WITH

SLP(C) No. 11742/2013 (XI)

Date : 10-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Dhruv Kapur, adv.
Ms. Deepali Dwivedi, Adv.
Mr. Maharshi Kaler, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the counsel for the petitioner(s), list the matters in the month of July, 2019.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

